

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN REGION- AT CHENNAI

O.A.NO. 256 OF 2024

IN THE MATTER OF:

NEWS ITEM TITLED RAPID URBANIZATION TAKES TOLL ON MANGROVE IN VIZAG APPEARING IN THE NEW INDIAN EXPRESS DATED 25.06.2024

....Applicant

Vs

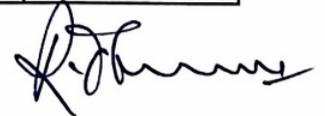
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE THROUGH ITS REGIONAL OFFICE & OTHERS

.....Respondents

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FILED BY



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ADVOCATE FOR 7th RESPONDENT.
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PLACE: CHENNAI
DATE: 19.08.2025

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN REGION- AT CHENNAI

O.A.NO. 256 OF 2024

IN THE MATTER OF:

NEWS ITEM TITLED RAPID URBANIZATION TAKES TOLL ON MANGROVE IN VIZAG APPEARING IN THE NEW INDIAN EXPRESS DATED 25.06.2024

....Applicant

Vs

MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE THROUGH ITS REGIONAL OFFICE & OTHERS

.....Respondents

REPLY STATEMENT FILED BY THE 7th RESPONDENT

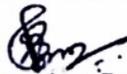
It is submitted that the O.A No 881 of 2024 was registered suo motto by Hon'ble NGT Principal Bench, New Delhi, based on the news items published in the New Indian Express dated 25.06.2024 titled "Rapid urbanization takes toll on mangroves in Vizag".

It is submitted that this matter relates to the Southern Zonal bench, Chennai, therefore by an order dated 23.07.2024, transferred to the Southern Zonal bench, Chennai, and the same was listed on 23.09.2024, before this Hon'ble Bench.

It is submitted that the Visakhapatnam Port Authority, located on the eastern coast of India in Andhra Pradesh, is one of the country's most significant and oldest ports. Established in 1933, it was developed during the British era to cater to the growing maritime trade in the Bay of Bengal region. Over the decades, it has evolved into a major commercial hub, equipped with modern infrastructure to handle bulk cargo, containers, and liquid cargo. The port plays a vital role in India's shipping sector, acting as a gateway for trade to Southeast Asia, East Asia, and beyond. It serves as a crucial node for the export of iron ore, coal, fertilizers, and other goods while supporting imports like crude oil, machinery, and consumer products.

It is submitted that the 7th Respondent has total land of 7618 acres out of which 4000 acres were allotted to State & Central Government, PSU and Private Sectors.

It is submitted that the 7th respondent has taken initiative to plan 1 million plants by investing 10 crores in three phases (1st phase comprises planting 3.5 Lakhs trees, 2nd phase has planting 3.5 Lakhs trees, 3rd phase comprises planting 3.0 Lakhs trees). So far, around 3.1 lakhs trees are planted in the first phase. The above activities


**Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority**

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of the 7th Respondent clearly shows that they have given more importance to environmental conservation. (VPA issued W.O on 17.03.2025 for Phase-1, copy enclosed as **Annexure - I**).

It is further submitted that in 7618 acres of VPA land, it is approximately 1000 acres comprises green belt area. Apart from that Industrial plans has to develop the greenery belt 10% of the total land allotted to them. In this regard, 7th respondent estate officer and the Environmental Department regularly inspect all the zones.

It is submitted that the mangroves will grow only in estuaries, which is the transition zone where the fresh river water and sea water meet. The mangroves grows in downstream of Megadri Gadda reservoir.

As far as Megadri Gadda is concerned, only in the rainy season, approximately 3-6 months yearly, the water overflows from the hill reservoir, its starts from Pendurthi, which is 12km away from the Vizag city. This overflowing downstream of Megadri Gadda water meets the sea backwaters at a transition zone in Vizag city, covering a 3 km area, where the mangroves grow.

The said mangroves about 122 Acres are located at the mouth of Megradrigedda is located in VPA area.

It is submitted that the fourth respondent, (District Forest Officer, Visakhapatnam), submitted a report dated 25.11.2024, constituted a District level committee and conducted a proceedings on 14.08.2024, to submit a detailed report duly mentioning remedial measures / plan of action.

It is submitted that the District level committee members along with the 7th Respondent representatives, inspected the Meghadri Gedda drain on 23.08.2024, and Gosthani River mouth, Bheemili on 24.08.2024 and submitted their report dated 26.11.2024, subsequently 7th Respondent/VPT has taken compliance measures as this Hon'ble Tribunal orders as follows:

Location inspected by the committee	Potential reason of threat to mangroves at the location	VPA Remarks / Compliance
Opposite solar power plant of VPA	a) Cutting of mangroves for road extension	This solar project was approved by Govt. of India, Ministry of Environment and Forest by an order dated 13.05.2011. (Enclosed Annexure - II) a) NHAI road 10 lane constructed by Central Government under Sagarmala Project. There is a 6 ft. height fence, near the road, thereby the mangroves are not cut down.


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	<p>b) Coal stacking</p> <p>c) Multiple channels of drainage running into the mangroves</p>	<p>b) In this area, as per the APPCB directions for coal stacking is permitted upto 6m, which shall not affect the mangroves.</p> <p>c) The Greater Visakhapatnam Municipal Corporation and Irrigation department are maintaining the multiple channels of drainage running into the mangroves and VPA has no role to maintain the drainage in that area.</p>
INS Dega Bridge	<p>a) Deposition of debris on existing mangroves</p> <p>b) severe erosion of banks due to Prosopis juliflora growth</p> <p>c) destruction of habitat due to road extension activities</p>	<p>NHAI is constructing another 2 lane road to the existing 4 lane highway road. For the construction work they arranged a temporary soil bund.</p> <p>At present the construction work is completed and the NHAI is removing the soil bund. Photos are in Annexure – III.</p> <p>As far as Prosopis juliflora growth is concerned, it is located at Naval restricted area and we will remove the trees as per the committee report.</p>
Bharat Petroleum Bridge	<p>a) Prosopis juliflora outgrowing mangroves</p> <p>b) Industrial waste / oil spilled into the water channel</p>	<p>a) The land belongs to Irrigation department. Due to which VPA requesting to Irrigation Department to give approval for removing of Prosopis juliflora along canal.</p> <p>b) VPA addressing to M/ş. HPCL to control the effluents and after proper treatment only release into the harbour water vide Lr. IENG/Env.Cell/2025 dated 03.06.2025.</p>
Sardar Vallabhai Patel Bridge	<p>a) sewage water entering directly into the mangrove patches at multiple locations</p> <p>b) Debris accumulated by industries at mangroves adjacent locations</p> <p>c) Threat to habitat due to extension of railway track</p>	<p>There is no degradation of existing mangroves at this location. VPA took up existing road repair works without any disturbance to the existing mangroves.</p> <p>A work order is issued to remove the debris in the said area. There is no obstruction. In this regard, photos of work order and debris removal machineries are enclosed in Annexure - IV.</p>


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Gosthani river mouth, Bheemili	<p>a) extensive outgrowth of prosopis juliflora the natural mangrove habitat</p> <p>b) Reduced supply of freshwater from the upstream causing slow growth of mangrove species.</p>	<p>The said area is 20 kms away from the VPA, which was allotted by the State Govt. to VPA for giving alternate property to Vizag Airport in 2016. There are no mangroves patches present while the land was handed over to VPA as on 2016. The Land allotment order of State Govt. is in Annexure – V.</p> <p>There are no mangroves or mangrove patches in allocated VPA lands at Bheemili.</p>
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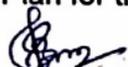
It is submitted that the APCZMA (Andhra Pradesh Coastal Zone Management Authority) conducted CRZ Map Study for Andhra Pradesh Coastal Area by NCSCM (National Centre for Sustainable Coastal Management), Ministry of Environment, Forest and Climate Change (MoEF&CC), Anna University Campus, Chennai.

It is submitted that the VPA proposed to develop Mangroves in Visakhapatnam as per Green Port Initiatives, Harit Sagar. Further VPA received a plan from DFO (District Forest Office), Visakhapatnam at the cost of Rs. 173 Lakhs. It is in process to select the area to develop Mangroves in Visakhapatnam District through Forest Department, Visakhapatnam.

It is submitted that the Visakhapatnam District Collector requested VPA to carry out a study on "damage caused to the mangroves due to urbanization and its specific extent" and "Assessment of the budget estimation for restoration and remediation measures of Mangroves along with the preparation of action plan of action to be taken duly indicating timeline". Accordingly, VPA taken approval from competent authority to conduct a study as suggested by APCZMA approved institutes as mentioned in District Collector vide letter No. 2024/APCZMAVSP dated .01.2025. In this connection, VPA requested budgetary offers from the above said institutes to carryout study on mangroves in Visakhapatnam Port vicinity. - ANNEXURE VI

It is submitted that in addition the VPA addressed letters to the Consultancy Services NIO, NIOT, NCCR, NCSCM etc. for the following:

- To study the damage caused to the mangroves due to urbanization in and around the port area. - ANNEXURE VII
- Assessment of the budget estimation for restoration and remediation measures of Mangroves along with the preparation of an action plan of action to be taken duly indicating the timelines and submit Fortnight Progress Report for a period of 1 (one) year.
- Combined Mangrove Restoration and Conservation Plan for the entire port.


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- Combined Mangrove Restoration and Conservation Plan for the entire port.
- Prepare a plan to improve the Meghadri Gedda Creek and Meghadri Gedda River fragile ecosystem and marine ecological restoration plan.
- Prepare the Wildlife Conservation and Mitigation Plan for the port.

VPA work order issued to M/s. NIOT, Chennai on 25.07.2025 for carryout study with a time period of 15 months for the following:

- a. Mangrove damage estimation through satellite imagery.
- b. Ecosystem assessment for establishing baseline conditions through limited field surveys.
- c. Mangrove degradation pattern, causes, and effects by collating field data and secondary data available published literature (if any)
- d. Preparation of an action plan for mangrove remediation/restoration and allied fragile ecosystems like Meghadri Gedda Creek.
- e. Preparation of wildlife conservation & mitigation plan with secondary data provided by VPA.

In the above circumstances, it is humbly prayed that, this Hon'ble NGT (SZ), Chennai may be pleased to consider this report and pass such further or other orders, as this Hon'ble NGT (SZ), Chennai may deem fit and proper in the facts and circumstances of the case and thus render justice.



**Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority**

वकी सहित पजीवीक एंकी छाप/

BY REGD. POST WITH ACK DUE

विशाखपट्टणम पोर्ट प्राधिकरण / VISAKHAPATNAM PORT AUTHORITY
अभियंता विभा। / ENGINEERING DEPARTMENT

कार्यदेश सं. / WORK ORDER No.66 (CP)/ EE (Env.cell) / OF 2024-25

सं./No IENG/CP/ EE (Env.cell)/T/69

दि./Dt. 13 -03 -2025

11-03

प्रेषक / From
मुख्य अभियांता
विशाखपट्टणम पोर्ट प्राधिकरण,
विशाखपट्टणम - 530 035.

Chief Engineer,
Visakhapatnam Port Authority,
Visakhapatnam-530 035.

सेवा में / To

✓ M/s.Green Cross Agri Clinic and Agri Bussiness Centre,
D.No.9-307,
Venkata Surya Complex ,kadiyam ,
Kadiyam- 533126
Email:gsubbarao@gmail.com

प्रिय महोदय/ Dear Sir,

विषय/Sub: Supply of 3,50,000 Forest/Fruit bearing plants under Phase-I
for distribution to Institutions, Industries, Schools, NGO's, and
Government Organizations of Visakhapatnam, Anakapalli and
Alluri Sitaramaraju Districts -Reg

1. आपका दिनांक की निविदा 27-12-2024, **Rs.1,94,51,250/-** (Rupees One Crore Ninety Four lakhs Fifty One thousand Two Hundred and Fifty only) के लिए अनुमानित दरों पर **35.00% Less than the** अंश ने विचार करने के बाद स्वीकार किया है। शर्त कि नीचे दी गयी और र के में दी गयी शर्तों को पूरा करना होगा
1. Your percentage tender dated 27-12-2024 for **Rs.1,94,51,250/-** (Rupees One Crore Ninety Four lakhs Fifty One thousand Two Hundred and Fifty only) offering **35.00% Less than the** estimated amount put to tender for the above work is accepted.

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Executive Engineer
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2. आप से अनुरोध है कि आगे के विवरण के लिए और कार्य तुरंत प्रारंभ करने के लिए कार्यकारी अभियांता/ Executive Engineer (Env Cell) से संपर्क करें। उपर्युक्त कार्य समाप्त करने का समय लेबर लाइसेंस प्राप्त करने के तुरंत बाद कार्य प्रारंभ तिथि से 12(Twelve) months for completion of the work होगा। यह कार्यदेश जारी करने की तिथि से 15 दिनों के अंदर लाइसेंस प्राप्त करने काम शुरू करना होगा। ठेके के लिए समय बहुत महत्वपूर्ण होगा।
2. You are requested to contact the Executive Engineer (Env.Cell) for further particulars and start the work immediately. The time for completion of the above work is 12(Twelve) months after obtaining the labour license. The license should be obtained and work started not later than 15 days from the date of issue of this work order. Time is essence of the contract.
3. आपको सह भी सूचित किया जाता है कि कांदाकट लेबर (नियंत्रण एवं समाप्ति) अधिनियम 1970 और कांदाकट लेबर (नियंत्रण एवं समाप्ति) केन्द्रीय नियम, 1971 स के अंतर्गत ठेके पर श्रमिकों का नियोजित करने के लिए कार्य प्रारंभ करने से पहले ही आपको लाइसेंस प्राप्त करना होगा। लाइसेंस शुल्क के लिए आवश्यक चलाने के साथ फार्म - 4 में (प्रतिलिपि संलग्न) आवेदन और प्रतिभूति जमा, कार्यदेश में संलग्न फार्म -3 के साथ सहायक लेबर कमीशनर, विशाखपट्टणम को स्वयं प्रस्तुत करना होगा। आप से यह भी अपेक्षित है कि आप कार्य स्थल में मजदूरी अवधि एवं मजदूरी वितरित करने का स्थान एवं समय सूचित करते हुए एक नोटिस प्रदर्शित करें और उस नोटिस की एक प्रतिलिपि कार्यदेश प्राप्त करने के 15 दिनों के अंदर इस विभाग को भेजें ताकि उक्त अधिनियम एवं नियमों के अंतर्गत भत्ते वितरित किए जा रहे हैं या नहीं प्रत्यक्षरूप से देखने के लिए हम अपने प्रधिकृत प्रतिनिधि को नामित कर सकें।
3. You are also informed that under the provisions of Contract Labour (Regulation & Abolition) Act, 1970 and Contract Labour (Regulations & Abolition) Central Rules 1971 you have to obtain licence to employ contract labour before starting the work. The application in Form - IV (Copy enclosed) together with necessary challan for licence fees and Security Deposit should be submitted direct to the Assistant Labour Commissioner (Central) Visakhapatnam with necessary certificate in Form - III enclosed to the Work Order. You are also required to display a notice showing the wage period and the place and time of disbursement of wages at the place of work and to submit a copy of the notice immediately within a fort-night of the receipt of the Work Order to this department to arrange for nomination of our authorized representative to witness the disbursement of wages as required under the said Act, and Rules.
4. आप को सूचित किया जाता है कि उक्त अधिनियम और नियमों के उल्लंघन के कारण, लाइसेंस प्राप्त / रद्द करने में विलंब की वजह से यदि कार्य निष्पादन में विलंब होता है तो उसके परिणाम के जिम्मेदार आप ही होंगे और उसका नुकसान भी आप को ही उठाना होगा। इस कार्य समाप्ति का समय इस पत्र के पैरा 2 में बताए गए अनुसार गणन किया जाएगा।

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- 4 You are hereby informed that any delay in executing the work consequent on the delay in obtaining or cancellation of the licence, due to any contravention of the said Act and Rules, shall be at your risk and responsibility. The time of completion of this work shall be reckoned as stipulated in Para-2 of this letter.
5. आप उपर्युक्त ठेके कार्य के प्रारंभ / समाप्ति की तिथि के बारे में इस कार्यालय को सूचित करते हुए फॉर्म- VII में सहायक लेबर कमीशनर, विशाखपट्टणम को स्वयं सूचित करेंगे।
5. You are required to intimate the date of commencement / completion of the above contract work in Form - VII (Copy enclosed) to the Assistant Labour Commissioner (C), Visakhapatnam direct under intimation to this office.
6. आपकी निविदा दिनांक 27-12-2024 संबंधित यह हूरे आपके पत्र कारादेश पोर्ट के साथ आप के ठेके का ही एक भाग समझा जाएगा।
6. This work order, your tender dt. 27-12-2024 shall form part of the contract entered by you with the Port Authority. And
- 7 आप को रु.100/- के नॉन जूडीशियल स्टॉप पेपर पर कटार तुरंत प्रस्तुत करना होगा।
- 7 You have to enter an agreement on Non-Judicial Stamp paper worth of Rs.100/- immediately.
8. जब भी सरकार द्वारा अधिसूचित किया जाता है, तब केवल जी एस टी/ सी जी एस टी आदि अनुसार लागू टी.डी.एस. घटाया जाए।
- 8 The applicable TDS as per the Central GST/SGST Act, will be deducted as and when notified by the Government.

Page, 4 Contd


Executive Engineer
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Visakhapatnam Port Authority

9. यदि इस कार्य पर नियोजित मजदूर / कर्मचारियों की संख्या 20 से अधिक है तो ठेकेदार को प्रति अंतरिम प्रमाण पत्र के साथ भविष्य निधि प्राधिकारियों से इस बात का दस्तावेजी सबूत प्रस्तुत करना होगा कि वह उन मजदूरों / कर्मचारियों की भविष्य निधि अंशदान का भुगतान कर रहा है। ऐसा न किया जाने पर कोई भी भुगतान नहीं किया जाएगा।
9. If the number of Workers / Employees engaged on this work is more than 20, the Contractor shall produce documentary proof of payment of P.F. contribution to their Workers/ Employees from the P.F. Authorities along with every interim certificate failing which no payment will be released.

भवदीय / Yours faithfully,


मुख्य अभियंता
CHIEF ENGINEER
विशाखपट्टणम पोर्ट अथॉरिटी
CHIEF ENGINEER

अनुलग्नक /Encl:

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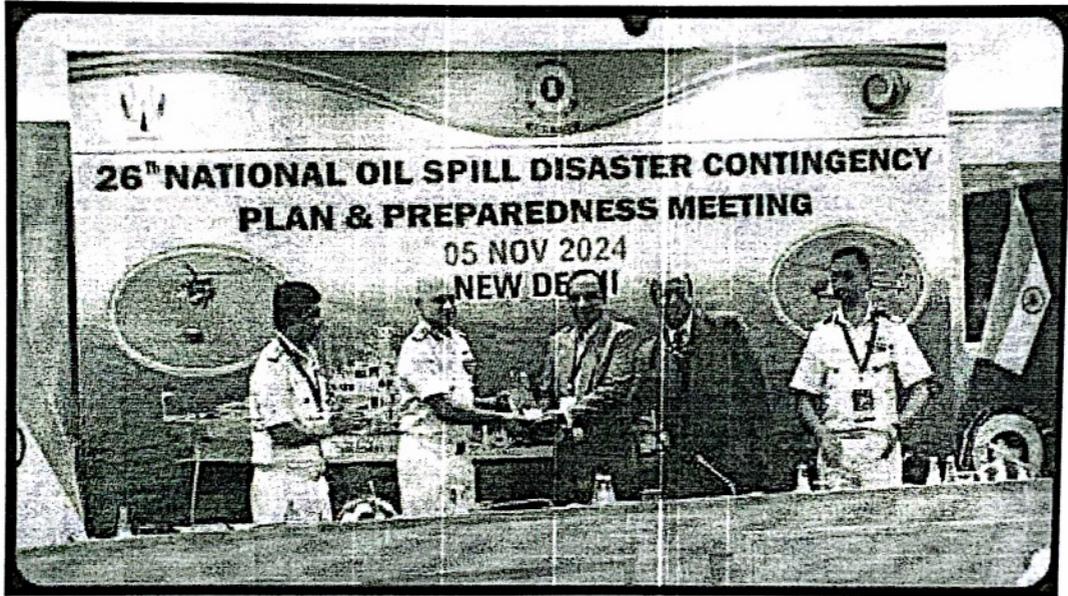
- 1) Form - III & Form-VII
2) Copy of Proforma of Weekly Progress Report
S.E-II- for information
Contractor - by ordinary post.
The Asst. Labour Commissioner (C), Visakhapatnam
The Labour Enforcement Officer, Visakhapatnam
The Dy. Commissioner, Commercial Tax Department, Visakhapatnam
The Asst. Director of Mines & Geology, MVP Colony, Sec-I, Vsp.-17
The Asst. Commercial Tax Officer, Dwarakanagar, Visakhapatnam.
The Asst. Commissioner, Income Tax Dept., Dabagardens, Vsp
The Asst. Commissioner, Income Tax, Circle(TDS), Aayakar Bhavan, 1st floor., Dabagardens, Vsp.
FA & CAO / VPA - for information and the original agreement of the subject work is being sent separately.
Labour Officer / VPA
The Resident Audit Officer, Port Audit Office, Visakhapatnam a copy of Tender Schedule and T.C.P.
The Chief Vigilance Officer. Encl: Copy of Tender Schedule and TCP. EE(Env.cell) along with Tender case file, 4 copies of work orders, TCP, tender schedule of M/s. Green Cross Agri Clinic and Agri Bussiness Centre Kadiyam, MSME certificate for exemption of EMD.
Encl: As above

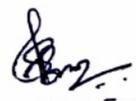

Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

9A

VISAKHAPATNAM PORT AUTHORITY

VPA Awarded "Samudri Paryavaran Sanrakshan Trophy" from India Coast Guard,
New Delhi on 05.11.2024.




Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

No. J-11013/41/2006-IA.II(I)
Government of India
Ministry of Environment & Forests

Paryavaran Bhavan,
 C.G.O. Complex, Lodi Road,
 New Delhi-110003.
 Telefax: 24362434

Dated the 13th May, 2011

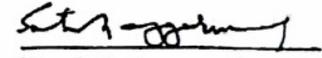
Office Memorandum

Sub: Applicability of environmental clearance for Solar Photo Voltaic (PV) Power Projects – Regarding.

A reference has been received in this Ministry seeking clarification regarding applicability of EIA Notification, 2006 in respect of Solar Photo Voltaic (PV) Power Projects. The matter has been examined.

It is clarified that the Solar PV Power Project are not covered under the ambit of EIA Notification, 2006 and no environment clearance is required for such projects under the provisions thereof.

This issues with the approval of the Competent Authority.

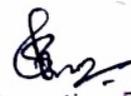

 (Dr. S.K. Aggarwal)
 Director

To

1. All the Officers of IA Division
2. Chairpersons / Member Secretaries of all the SEIAAs/SEACs
3. Chairman, CPCB
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:-

1. PS to MEF
2. PPS to Secretary (E&F)
3. PPS to SS(JMM)
4. Advisor (NB)
5. Website, MoEF
6. Guard File


 Executive Engineer
 Civil Engineering Department
 Visakhapatnam Port Authority

OPPOSITE SOLAR POWER PLANT




Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

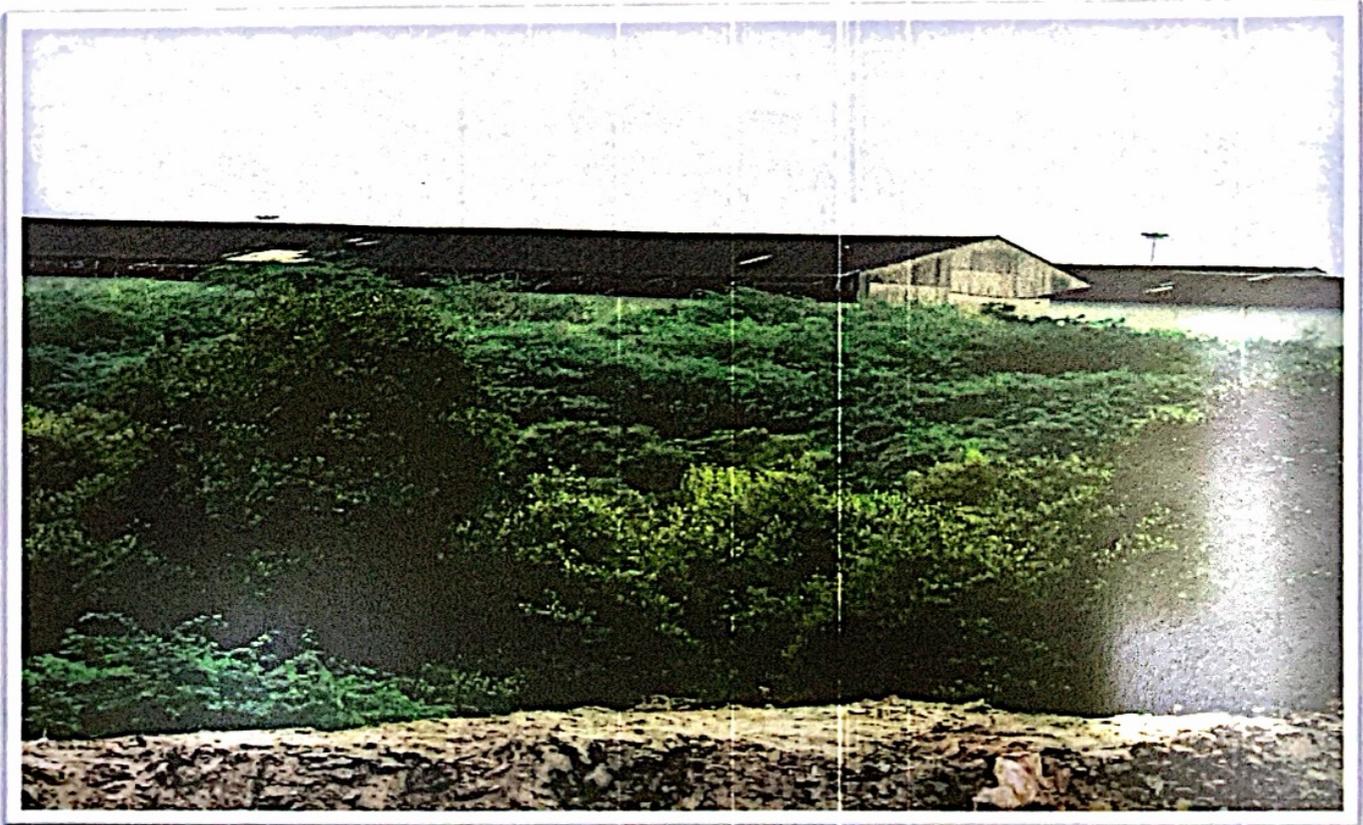



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Civil Engineering Department
Visakhapatnam Port Authority

INS DEGA BRIDGE




Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority



Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority



Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority



ISO 9001, ISO 14001
ISO 45001
ISPS COMPLIANCE PORT



विशाखपट्टणम पोर्ट प्राधिकरण
(पत्तन, पोत परिवहन एवं जलमार्ग मंत्रालय)

VISAKHAPATNAM PORT AUTHORITY
(Ministry of Ports, Shipping & Waterways, Govt. of India)

విశాఖపట్టణ పోర్ట్ అథారిటీ
(పోత, పోతపరివాహన మరియు జలమార్గ మంత్రివ్యవస్థాపక సంస్థ)

No. IENG/Env.Cell/2025
Date: 03.06.2025

To
General Manager,
Hindustan Petroleum Corporation Limited,
P.B. No. 15,
Malkapuram,
Visakhapatnam – 530011.

Sub: Inspection Report on 28.05.2025 in Visakhapatnam Port Area – Reg.

Ref: EC&CRZ Conditions of Visakhapatnam Port Authority Projects.

Sir,

As per Environmental & CRZ Clearance Conditions/Directions to Visakhapatnam Port Authority for protection of Harbour Water Quality.

With reference to the above subject, the following observations are made during the Visakhapatnam Port Authority Officials visit on 28.05.2025:

It has been noticed the presence of oils in the creek water at Bowstring Gadder Bridge are originating from your facility. A similar observation has also been made at Sardar Vallabai Patel Bridge, where the water is flowing into the harbour. This situation is contributing to the pollution of harbour water, resulting in the death of fish and aquatic organisms.

In view of the above, it is requested to take necessary action immediately to stop oils spills into drains which are entering into the harbour water to protect Marine Flora & Fauna.

8/13/25
ప్రేరిత
DESPATCHED

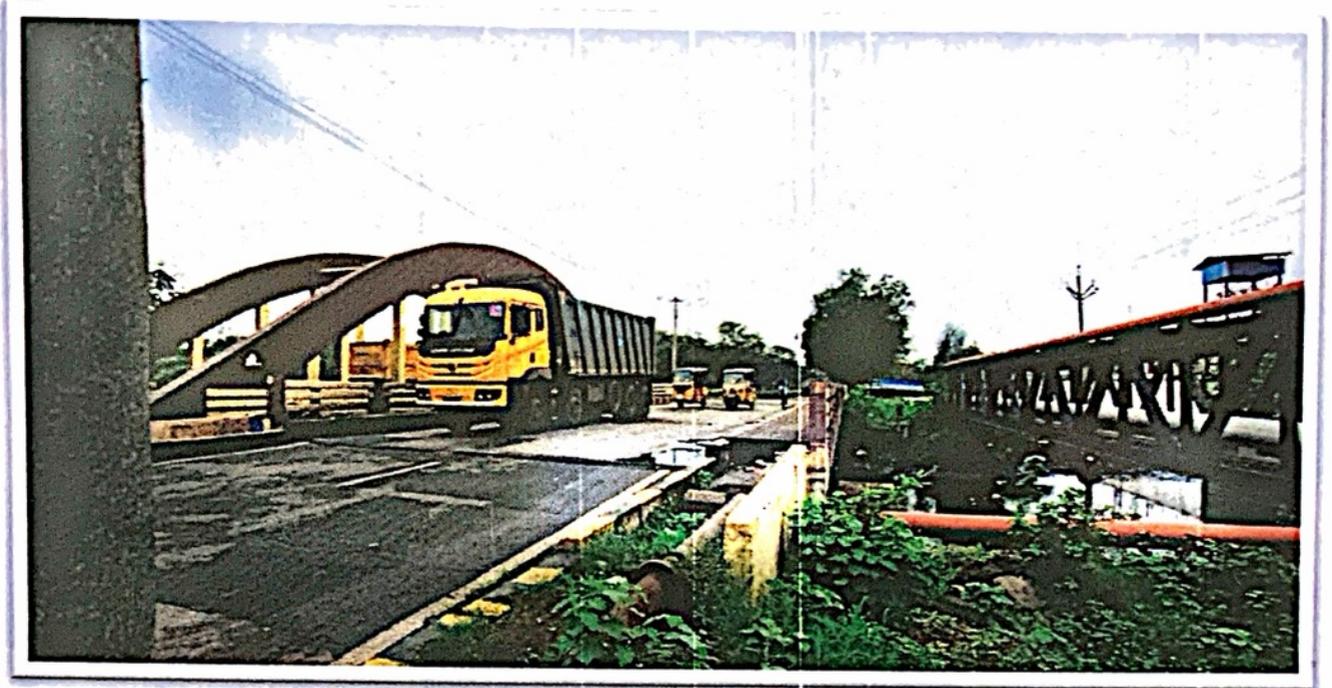
CHIEF ENGINEER

Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

BHARAT PETROLEUM BRIDGE




Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority




Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

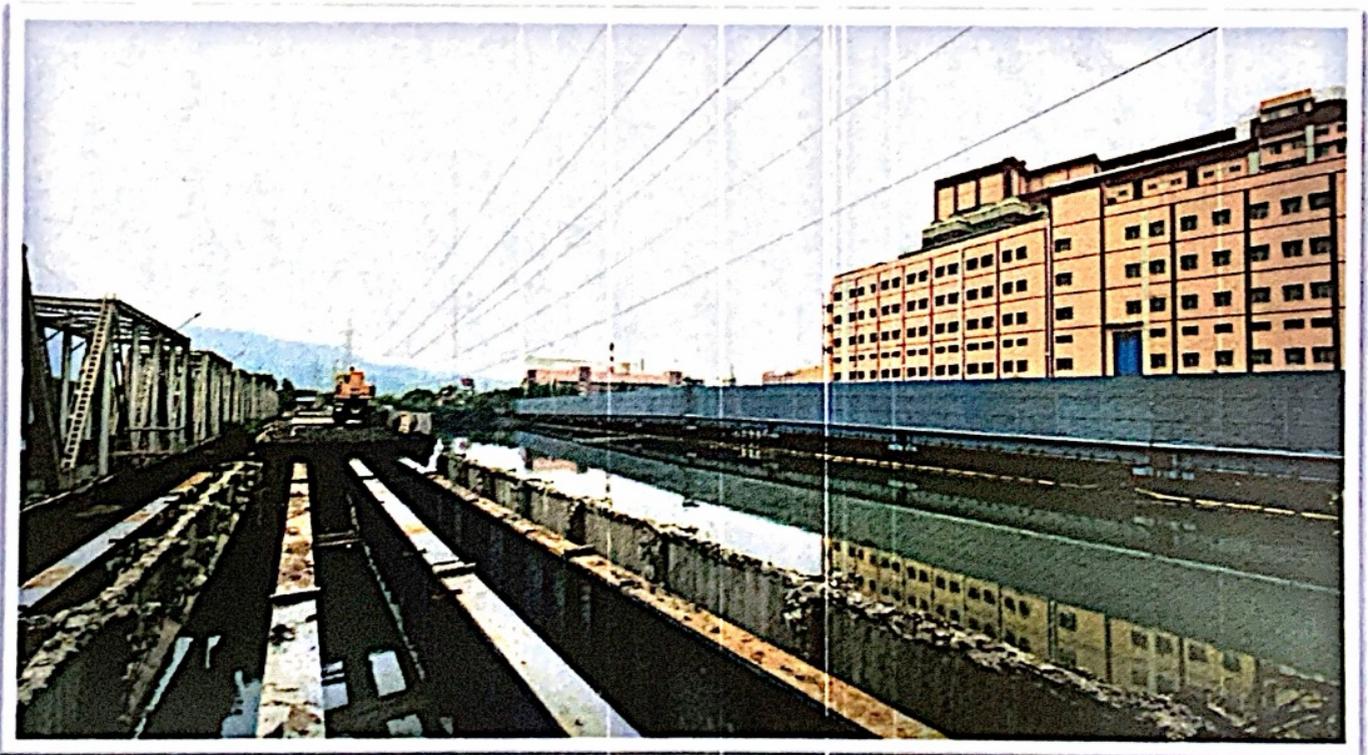



Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

SARDAR VALLABHAI PATEL BRIDGE




Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority



A handwritten signature in black ink, appearing to be 'S. Srinivas'.

Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority




Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority



A handwritten signature in black ink, appearing to be 'S. Srinivas'.

Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority




Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority




Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

सभी अधिकारियों को सूचित

BY REGD POST WITH ACK DUE

विशाखपट्टणम पोर्ट प्राधिकरण / VISAKHAPATNAM PORT AUTHORITY
इंजीनियरिंग विभाग / ENGINEERING DEPARTMENT

कार्यक्रम सं. / WORK ORDER NO. 54 (CP)/ EE (West) / OF 2022

सं. / No. IENG/CP/EE(West) / T/53

दि. / Dt. 04 -01 -2023

सेवा / From

बोर्ड के सचिव और अटॉर्नी

विशाखपट्टणम पोर्ट प्राधिकरण

विशाखपट्टणम - 530 035.

Secretary & Attorney of The Board,
Visakhapatnam Port Authority,
Visakhapatnam-530 035

सेवा में / To

M/s Hardware Tools and Machinery Projects Pvt.Ltd.,
803 & 902, 906 A, Shapath I,
Opp Rajpath Club, S G Road
AHMEDABAD- 380015,
Gujarat, India.

प्रिय महोदय / Dear Sir,

विषय / Sub - Rehabilitation of Deck Structure of Sardar Vallabhai Patel
Bridge (Parallel Bridge) of Visakhapatnam Port -Reg

...

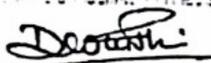
- आपका शिपक 08-11-2022 की तिथि Rs. 25,90,19,523/- (Rupees Twenty five Crores Ninety Lakhs Nineteen thousand Five hundred and Twenty three only) के लिए अनुमानित दरों पर 12.00% excess over the प्रत्यक्ष मूल्य ने विचार करने के बाद स्वीकार किया है। इससे कि नीचे दी गयी जी र टेक में दी गयी शर्तों को पूरा करना होगा
- Your percentage tender dated 08.11.2022 for Rs. 25,90,19,523/- (Rupees Twenty five Crores Ninety Lakhs Nineteen thousand Five hundred and Twenty three only) offering 12.00% excess over the estimated amount put to tender for the above work is accepted

Contd Page, 2



मुख्य अभियंता
विशाखपट्टणम पोर्ट प्राधिकरण
CHIEF ENGINEER
Visakhapatnam Authority

M/S HARDWARE TOOLS AND MACHINERY PROJECTS PVT. LTD.



Authorized Signatory



Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

2	R.C.C M 30 mix in pre cast slabs, precast walk ways, hand rails and posts using 20mm graded granite metal of approved quality as coarse aggregate and river sand as fine aggregate including mixing, depositing in position, tamping, finishing, curing, cost of super plasticizer etc., including necessary boxing as required, lifting and placing in position etc., complete. All labour and materials, but excluding cost of reinforcement.	1184.00	1
3	Supplying, placing and maintaining in position ribbed tor steel or mild steel reinforcing bars varying from 6mm. to 40 mm dia. including straightening, cutting, bending, tying grills with annealed steel binding wire of 18 guage (1.22mm dia.) including epoxy painting as per standards, cost of binding wire, transportation to site etc., complete. All labour and materials.	177.60	
4	Disassembling and Shifting of PSC girders about 80 tonnes from the bridge location to out side with mechanical cranes of capacity 250-300 tonnes including tools and tackles, hire & operational charges, mobilizing / erecting / de-mobilizing / manoeuvring and transporting the crane at site of work etc., including dismantling of PSC girders, RCC slab, walk way and hand rails etc., of the existing bridge by mechanical means using pneumatic tools, breaking to pieces and stock piling at designated locations and disposal of dismantled materials upto a lead of 8 KM, stacking serviceable and unserviceable materials separately etc., and handing over the steel materials to Port general stores or any other stores in port area as directed by the Engineer in Charge complete. All labour and materials.	2066.11	1

For, Hardware Tools & Machinery Projects Pvt. Ltd.



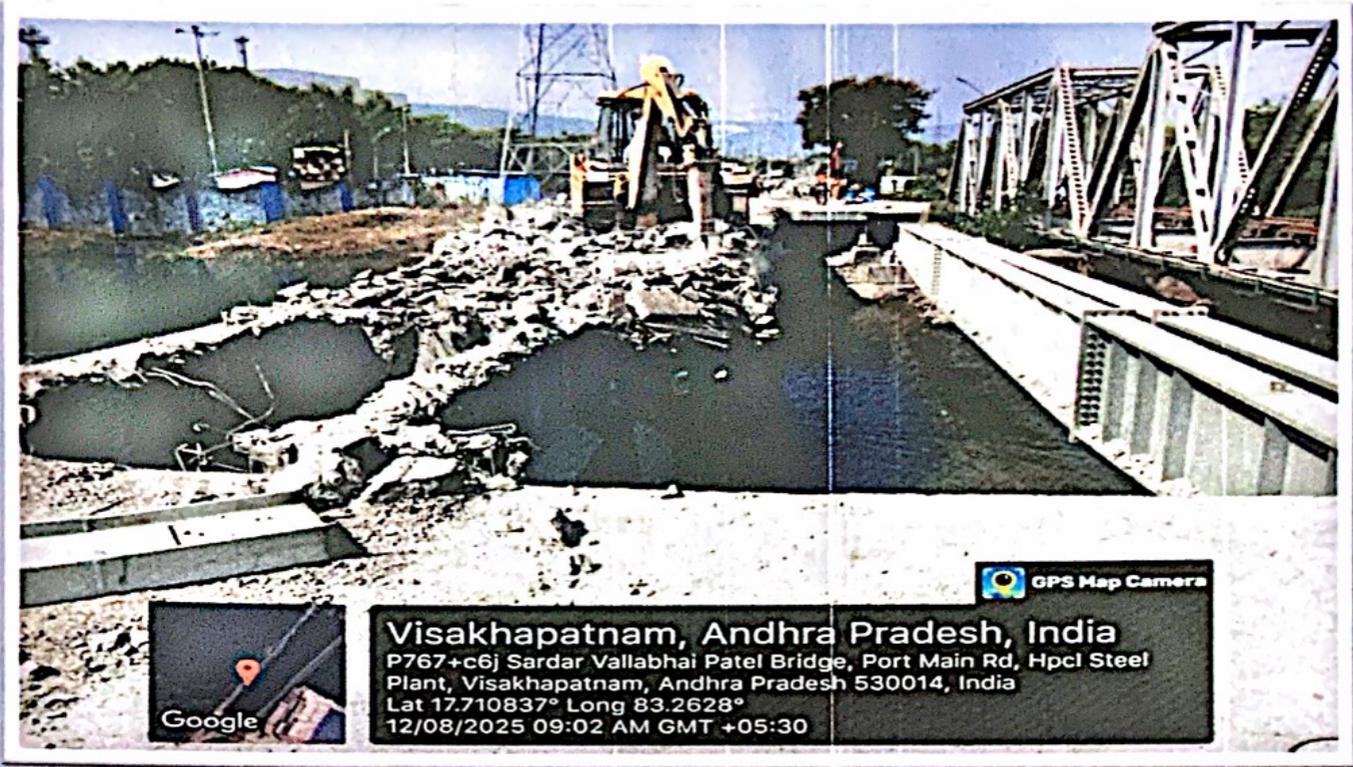

Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

REMOVING DEBRIS

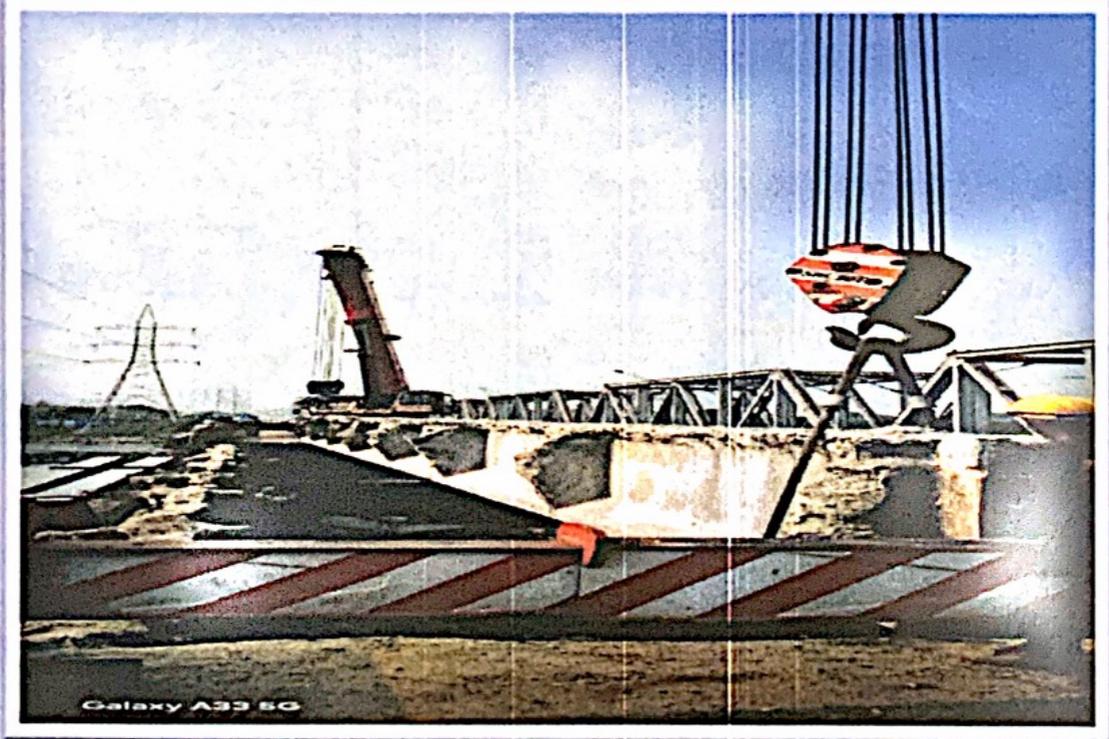



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Civil Engineering Department
Visakhapatnam Port Authority

REMOVAL OF DEPOSITED MATERIAL FROM BELOW THE BRIDGE



DISMANTLING OF OLD BRIDGE DECK SLAB

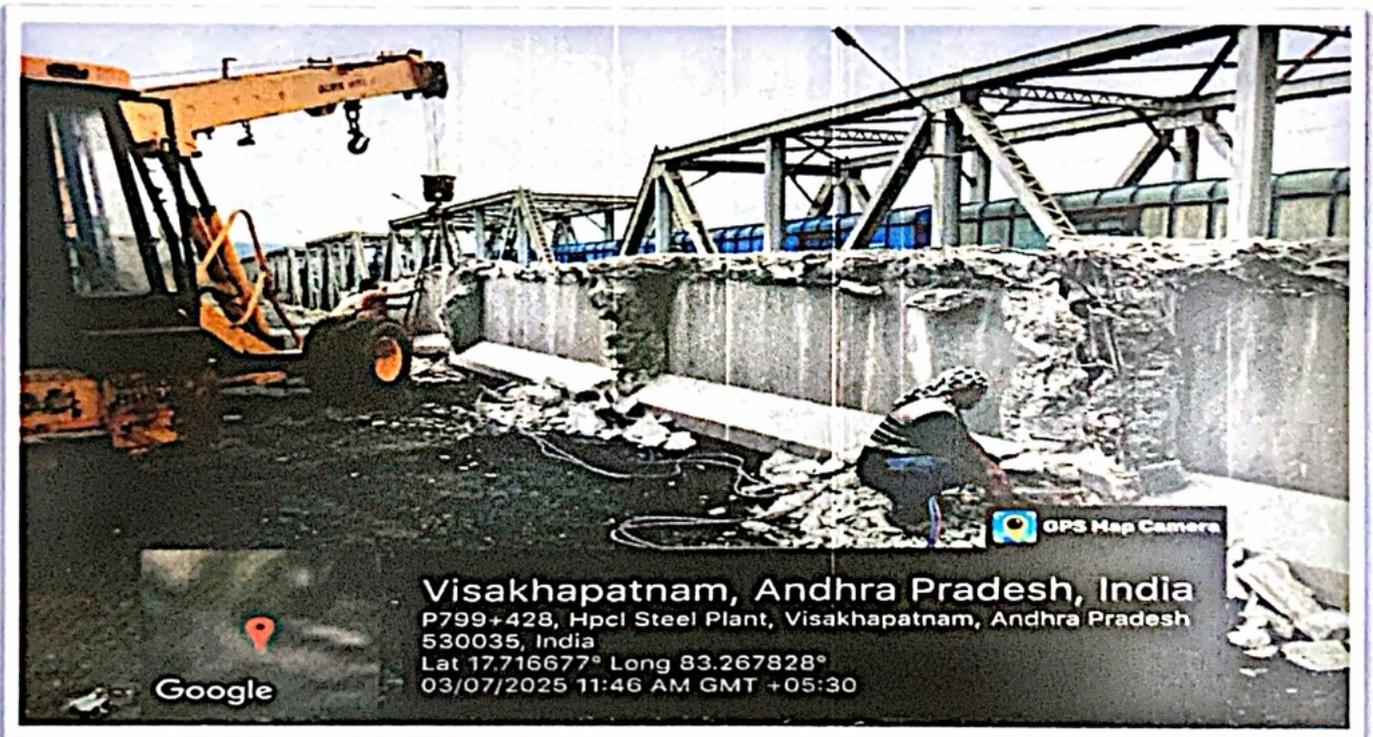


[Signature]
Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

REMOVAL OF OLD LONG GIRDERS AFTER DISMANTLING OF DECK

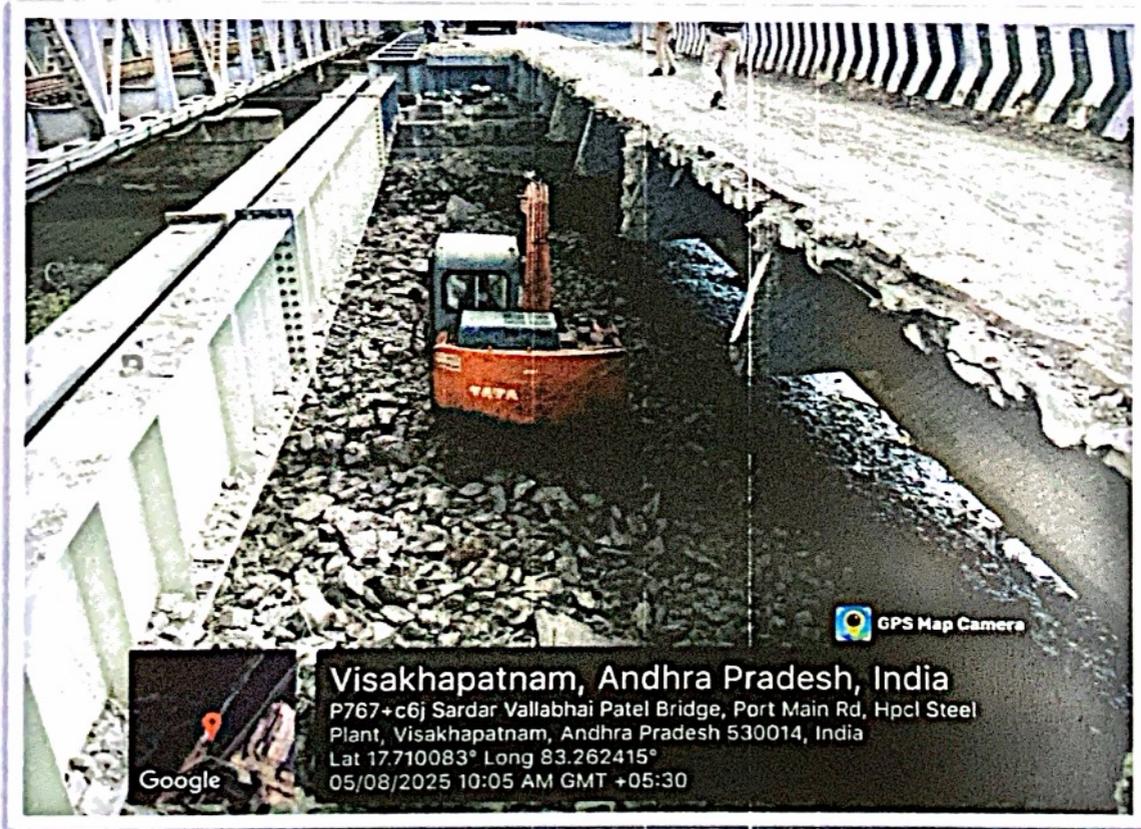


LIFTED OLD LONG GIRDERS AND PLACED ON NEW DECK PORTION TO MINIMIZE THE DEBRIS FALLING IN WATERS




Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

MAKING A HEAP OF DISMANTLED CONCRETE AT BELOW THE BRIDGE



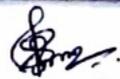

Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

CUTTING OF OLD LONG GRIDERS INTO THE NUMBER OF PIECES FOR EASY TRANSPORTATION TO THE DISPOSAL AREA



SHIFTD THE PIECES OF LONG GIRDER TO THE DISPOSAL AREA




Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

Rc.No.171/95/A dtd. 28.2.2002

Collector's Office,
Visakhapatnam.

PROCEEDINGS OF THE DISTRICT COLLECTOR :: VISAKHPATNAM.
PRESENT: SUNIL SHARMA, I.A.S.,

Sub: LAND – Visakhapatnam District – Development of Airport – Exchange
Of lands between Visakhapatnam Port Trust and Government of Andhra
Pradesh on land to land basis – Transfer – Orders – Issued.

- Read: 1. This Office Rc.No.171/95/E2 dtd.1.8.2001.
2. Lr.Dt.16.9.2001 of the Chairman, VPT, Visakhapatnam.
3. Lr.DO.PT-17011/61/2000-PT, dt.20.8.2001 of the Hon'ble Minister
for Shipping & Transport addressed to the Hon'ble Chief Minister,
Andhra Pradesh, Hyderabad.
4. Meeting conducted by the Additional Secretary, Defense (P)
on 13.12.2001 & 18.2.2002 at New Delhi.
5. Lr.No.15434/B-II/2000, dt.30.11.2001 of the Principal Secretary
to Government, TR&B Department, AP, Hyderabad addressed to
the Secretary to Government of India, Ministry of Shipping,
New Delhi.
6. This office Rc.No.171/95/E2, dt.12.1.2002.
7. Lr.NO.LR.Airport/SRI, dt.11.2.2002 of the Chairman, VPT, Vsp.
8. This office Rc.171/95/E2 dtd.16.2.2002.
9. Lr.No.EXGELAND/SRI/dt.18.2.2002 from Dy.Chairman, VPT.
10. Rc.No.522/2002/D dtd.27.2.2002 from Revenue Divisional
Officer, Visakhapatnam.
11. Ministry of Shipping Memo.PT-17011/61/2000-PT dtd.9.1.2002
12. Lr.171/95/E2 dtd.27.2.2002, to Spl.Chief Secretary to
Government, Revenue Dept.,AP, Hyd.

ORDER:

The Airport Authority of India has taken up construction of new runway in the present airport and requested to transfer Ac.240.06 of land belonging to Visakhapatnam Port Trust. The Special Chief Secretary, TR&B in his D.O.letter No.15434/HH-II(2) / 2000 dtd.17.11.2001 addressed to Secretary, Government of India, Ministry of Shipping, New Delhi has informed that the Government of Andhra Pradesh has agreed to transfer equal extent of land to Visakhapatnam Port Trust on land to land basis as a special case in


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Visakhapatnam Port Authority

the interest of speedy execution of this important project. In his letter the Special Chief Secretary has requested not to insist transfer of land on cost to cost basis.

In the reference 10 read above the Ministry of Shipping has agreed for land to land transfer between VPT and State Government for the extent of ac.242.00 required for construction of new runway by AAI with a condition that the State Government will make available equal extent of land which is required and useful for Port operations. In view of the above directions joint survey was made by VPT and Revenue Department and identified lands measuring Ac.242.12 which are found suitable by VPT. The details of the lands identified are given below:

Mandal	Village	S.No.	Exent
1. Bheemunipatnam	Mulakuddu	72/2	Ac. 30.80
2. -do-	-do-	74/6	Ac.138.32
3. Visakhapatnam (U)	Malkapuram	14	Ac. 73.00
Total			Ac.242.12

In case of the lands falling in Mulakuddu village in S.Nos. 72/2 and 74/6 (River Poramboke), the remarks of the S.E. Irrigation were taken. The S.E. Irrigation after discussion with Chief Engineer, VPT has given opinion saying that the proposal does not involve any submersion of the adjoining areas. He has also opined that the proposed Fishing Harbor by VPT will not affect the flood flow of the river.

The Dy.Chairman, VPT in his letter vide ref.9 had mentioned that Salt lessces of Central Excise Department are drawing water from the creek situated in S.NO.74. He has mentioned that 10 Diesel pump sets are being operated in the land and VPT has to construct a wall around the land and requested the Collector to re-locate the access to the users without any problem to VPT. The Salt Inspector was directed to use access to draw water in consultation with Chief Engineer, VPT.


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Civil Engineering Department
Visakhapatnam Port Authority

The Dy.Chairman, VPT has also mentioned that Conservator of Bheemunipatnam Port has stated that their Port Boundary is crossing the land proposed for transfer. He requested the State Government to take action to de-notify or issue necessary instructions to the Conservator not to pose any problem to VPT in its projects. This issue was brought to the notice of Special Chief Secretary, TR&B, Government of Andhra Pradesh and he has accepted to de-notify minor port at Bheemunipatnam.

In the reference 9 read above the Revenue Divisional Officer, Visakhapatnam has submitted the proposals recommending the transfer proposals submitted by MRO, Bheemunipatnam and MRO, Visakhapatnam (U) for the extent of Ac.242.12 in lieu of equal extent of VPT lands in Visakhapatnam Urban to be transferred to State Government for construction of new runway.

The proposals for transfer of land belonging to State Government in Mulakuddu (v) in S.No.72/2, 74/6 and Malkapuram (v) in S.NO.14 were submitted to Special Chief Secretary, Revenue through CCLA vide reference 11 read above.

In view of the decision taken at the meeting convened by Addl. Secretary, Defense (P) on 18.2.2002 at New Delhi, and subsequent follow up meetings conducted by Chief of Staff, ENC on 26.2.2002 and the meeting convened by the District Collector on 27.2.2002 with officers of Indian Navy, NAD, INS Dega, VPT and AAI and in view of the urgency expressed to transfer the land from VPT to AAI and Indian Navy and after discussion with Special Chief Secretary, TR&B, Government of Andhra Pradesh, CCLA and Special Chief Secretary, Revenue it is decided to handover the Government lands identified in Mulakuddu (v) and Malkapuram (v) to VPT. It was agreed by VPT that they will also transfer Ac.240.06 land in Visakhapatnam (U) identified by AAI to Government of Andhra Pradesh.


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Civil Engineering Department
Visakhapatnam Port Authority

In view of the above the Government lands measuring Ac.242.12 cents is hereby ordered to be transferred to Chairman, Port Trust, Visakhapatnam in lieu of Ac.240.06 extent of Visakhapatnam Port Trust land identified by AAI in Visakhapatnam (Urban). The Mandal Revenue Officers, Bheemunipatnam & Visakhapatnam (Urban) Mandals are hereby directed to handover the possession of above mentioned land to the representative of the Chairman, VPT under proper delivery receipt and incorporate necessary changes in all the connected revenue records immediately.

The Chairman, VPT is requested to depute a responsible officer to take possession of the land from the concerned Mandal Revenue Officers. The Mandal Revenue Officer, Visakhapatnam (U) and (R) are directed to take possession of Ac.240.06 of land belonging to Visakhapatnam Port Trust which was identified by AAI for construction of new runway in the present Airport.


COLLECTOR,
VISAKHAPATNAM.

To
The Mandal Revenue Officer, Bheemunipatnam
The Mandal Revenue Officer, Visakhapatnam (Urban)
The Chairman, Visakhapatnam Port Trust.
Copy to the Revenue Divisional Officer, Visakhapatnam for necessary action.


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Visakhapatnam Port Authority

GOVERNMENT OF ANDHRA PRADESH

Rc.No.2024/APCZMA/VSP, Dt:20/01/2025.

From:
The Collector & District Magistrate,
Visakhapatnam District

To:
The Chairman,
M/s. Visakhapatnam Port Authority,
Visakhapatnam.

Sir,

Sub: Visakhapatnam District – CRZ Notification 2011 – the Hon'ble NGT, Principal Beach, New Delhi vide Order dated 23.07.2024 in Original Application No. 881 of 2024 on the News Item titled "Rapid urbanization takes toll on Mangroves in Vizag" which appeared in The New Indian Express dated 25.06.2024 – Requested to carryout study on "damage caused to the mangroves due to urbanization and its specific extent" and "Assessment of the budget estimation for restoration and remediation measures of Mangroves along with the preparation of action plan of action to be taken duly indicating the timeline" – Reg.

Ref: The Hon'ble NGT Order dated 26.11.2024 in Original Application No.256 of 2024 (SZ) [Earlier O.A. No.881 of 2024(PB)].

It is to submit that the Hon'ble NGT, Principal Beach, New Delhi registered *suo-motu case* based on the News Item titled "Rapid urbanization takes toll on Mangroves in Vizag" which appeared in The New Indian Express dated 25.06.2024.

The APCZMA addressed a letter on 23.08.2024 to the Collector & District Magistrate (Chairman of DLC), Visakhapatnam District requested to examine the matter and to furnish the report along with co-ordinates of mangroves patches in the Visakhapatnam District.

The Hon'ble NGT, impleaded following respondents in this matter and requested the southern zone bench for appropriate further action and transferred the OA to southern zone bench, Chennai. Copy of the Hon'ble NGT order dated 23.07.2024 in O.A. No. 881 of 2024 (PB) is enclosed as **Annexure-I**.

- (i) Ministry of Environment, Forest & Climate Change, Through its Regional Office, Integrated Regional Office (Vijayawada), Vijayawada Green House Complex, Gopalareddy Road, Vijayawada, Andhra Pradesh 520010
- (ii) Principal Chief Conservator of Forest, Andhra Pradesh, Aranya Bhavan, P.V.S.Land Mark, Near APIIC Towers, Mangalagiri, Guntur District, Andhra Pradesh 522503
- (iii) Chief Wildlife Warden, Andhra Pradesh, Aranya Bhawan, K.M. Munshi Road, Nagarampalem, Guntur, Andhra Pradesh 522004
- (iv) National Coastal Zone Management Authority, Through its Chairperson, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi – 110 003
- (v) Andhra Pradesh Coastal Zone Management Authority, Through its Chairman, D.No. 33-26-14 D/2, Near Sunrise Hospital, Chalamavari Street, Kasturibaipet, Vijayawada -520010


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 Civil Engineering Department
 Visakhapatnam Port Authority

(vi) District Magistrate, Visakhapatnam, National Informatics Centre, Collectorate, Maharanieta, Visakhapatnam-530002

Accordingly, the Collector & District Magistrate, Visakhapatnam district vide proceedings dated 14.08.2024 has constituted a committee with a direction to submit detailed report duly mentioning remedial measures/plan of action on the following so as to submit the report to the Hon'ble NGT:

- i. Assessing the impact on the Mangrove stretches in Visakhapatnam due to rapid urbanization / industrialization as alleged in the news article, especially in the following areas a) Meghadrigedda drain & b) Gosthani river mouth near Bheemili.
- ii. Suggesting remedial measures / plan of action to revive the coastal mangroves in the identified stretches.

The District Forest Officer, IFS requested the committee members vide letter Rc. No. 822/2024-S2 dated 19.08.2024, to attend the joint survey on 23.08.2024 to visit 04 locations viz., 1. Visakhapatnam Port Trust 2. Mulakuddu village, Bheemunipatnam Mandal 3. Meghadrigedda drain flowing into Bay of Bengal and 4. Naval Dockyard bridge to areas like Sheelanagar and Gnanapuram to submit detail report to the Collector & District Magistrate.

As per the proceedings, the committee members along with the VPA representatives inspected the Meghadrigedda drain on 23.08.2024 and Gosthani river mouth near Bheemili on 24.08.2024. The Joint Committee submitted the report on 23.11.2024. Copy of the Joint Committee report is herewith enclosed as **Annexure-II**.

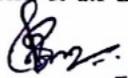
Further, the Joint Committee suggested the following suggestions and conclusions and to direct the relevant authorities for timely implementation:

Suggestions:

- The practices above mentioned would help rejuvenate the mangroves within VPA limits by providing protection against adverse impacts of tropical cyclones and associated wave surges.
- Will improve the quality of mangroves and enhances the greenery and biodiversity that also supports the marine ecosystem.
- Safeguard the last surviving mangrove patch of the city and provide potential habitats for winter migrants and various endangered bird species.
- Necessary actions would help display commitment of VPA authorities towards sustainable development and strengthen fight against climate change.
- A 2023 study by the ICFRE-CEC identified 220 hectares of mangrove patches in the Visakhapatnam district, but these were not included in the Forest Survey of India report needs to be included in FSI report.

Conclusion:

The committee strongly recommends immediate action to address the degradation of mangrove ecosystems in Visakhapatnam. The proposed measures, if implemented effectively, will not only restore the mangroves but also safeguard the region against future environmental challenges. VPA shall ensure that there is no violation of the provisions of the Environment


Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

(Protection) Act, 1986, CRZ Rules 1991 and Forest (Conservation) Act, 1980.

The Hon'ble NGT, South Bench, Chennai in vide Order dated 26.11.2024 in Original Application No.256 of 2024 (SZ) [Earlier O.A. No.881 of 2024(PB)] issued the following orders:

1. As the Chairperson, Vishakhapatnam Port Authority, Port Area, Vishakhapatnam – 530 035 is a necessary party to this proceeding, we Suo Motu implead them as additional Respondent No.7.
2. Let the notice be issued to the newly added Respondent No.7 through the Tribunal. The Registry is directed to carry out the amendment in the cause title.
3. The Joint Committee, PCCF, District Collector – Vishakhapatnam and also the Andhra Pradesh SCZMA have filed their respective reports.
4. None of the reports have specified the extent of damage caused to the mangroves. However, the PCCF and the Joint Committee have given the remedial measures. Let an additional report be filed regarding the damage caused to the mangroves due to urbanization and its specific extent, restoration and remediation measures and also the cost involved for the same. The report may also furnish the action to be taken in this regard indicating the timeline.
5. Post the matter on 31.01.2025."

The copy of the Hon'ble NGT Order dated 26.11.2024 in Original Application No.256 of 2024 (SZ) [Earlier O.A. No.881 of 2024(PB)] is enclosed as Annexure-III.

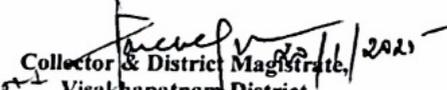
In this regard the Chairperson, Vishakhapatnam Port Authority, Port Area, Vishakhapatnam is requested to carryout study for the following:

- a. Damage caused to the mangroves due to urbanization and its specific extent
- b. Assessment of the budget estimation for restoration and remediation measures of Mangroves along with the preparation of action plan of action to be taken duly indicating the timeline by the following organisation/institutes authorised by MoEF&CC, vide OM dated 08.08.2019 (i to vii) and other reputed organizations(viii to x), as the most of the Mangroves areas exists in VPA area and also necessary party in the present matter.
 - i. Space Application Centre, Ahmedabad.
 - ii. Centre for Earth Sciences Studies, Thiruvanthapuram
 - iii. Institute of Remote Sensing, Anna University, Chennai.
 - iv. National Centre for Sustainable Coastal Management (NCSCM), Chennai
 - v. Institute of Environmental Studies and Wetland Management, Kolkata
 - vi. National Institute of Oceanography (NIO), Goa
 - vii. National Institute of Ocean Technology (NIOT), Chennai.
 - viii. M.S Swaminatham Research Foundation, Chennai
 - ix. East Godavari Estuarine Ecosystem, East Godavari district


 Executive Engineer
 Civil Engineering Department
 Visakhapatnam Port Authority

x. Salim Ali Centre for Ornithology and Natural History, Coimbatore

Further it is to inform that the Chairperson, Vishakhapatnam Port Authority, Port Area, Vishakhapatnam shall submit Fortnight Progress report regarding study report on "damage caused to the mangroves due to urbanization and its specific extent" for onward submission to the Hon'ble NGT.


Collector & District Magistrate,
Visakhapatnam District


Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority



विशाखपट्टणम पोर्ट प्राधिकरण
(पत्तन, पोत परिवहन एवं जलमार्ग मंत्रालय)

VISAKHAPATNAM PORT AUTHORITY
(Ministry of Ports, Shipping & Waterways, Govt. of India)

విశాఖపట్నం పోర్ట్ అథారిటీ
(పట్టణ, సౌకర్యము మరియు జలమార్గ మంత్రిత్వ శాఖ లోక ప్రభుత్వం)

WORK ORDER No. 03 EE (Env.Cell) of 2025-26

No.IENG/ EE(Env Cell)/Mangroves/Pt.I

Date: 25.07.2025

From
The Chief Engineer,
Visakhapatnam Port Authority,
VISAKHAPATNAM — 530 035.

To
The Director,
National Institute of Ocean Technology,
Valachery-Tambaram Main Road,
Narayanapuram, Pallikaranai,
DIGIPIN-4T3-26M-3435
Chennai-600100.
Email: prince.niot@gov.in; vijaya.niot@gov.in

Sir,

- Sub:** VPA Project study—Damage caused to the mangroves due to urbanization and its specific extent and Assessment of the budget estimation for restoration and remediation measures of Mangroves along with the preparation of action plan of action to be taken duly indicating the time line-ToR (Terms of Reference) - Reg.
- Ref:** Your revised budgetary offer vide. Lr.no. NIOT/CEE/VPA-Mangrove 01/2025, dt.11.07.2025

With reference to your revised budgetary offer on the subject work, the Competent authority has accorded approval to award the subject work at a cost of Rs.96,00,000/- (Rupees Ninety Six lakhs only) + GST Extra on nomination basis for a period of 15 months with the following conditions.

1. Scope of work:

- Mangrove damage estimation through satellite imagery
- Ecosystem assessment for establishing baseline conditions through limited field surveys
- Mangrove degradation pattern, causes, and effects by collating field data and secondary data available in VPA's Environmental Impact Study reports and published literature (if any)
- Preparation of an action plan for mangrove remediation/restoration and allied fragile ecosystems like Meghadri Gedda Creek in consultation with VPA & the Government departments
- Preparation of wildlife conservation & mitigation plan with secondary data provided by VPA.

Executive Engineer

Visakhapatnam Port Authority, Visakhapatnam - 530 035, Phone : (91) + 391-2562758, Fax : (91) + 391-2562758
విశాఖపట్టణం పోర్ట్ ప్రాధికారణ, విశాఖపట్టణం - 530 035, ఫోన్ : (91) + 391-2562758 ఫేక్స్ : (91) + 391-2562758
E-mail : chairman.vpt@gov.in



:2:

Continuation Sheet

f) No advance payments will be made.

g) VPA will not provide any security for your equipment and payment will be made after acceptance of the reports by VPA.

h) Work should be carried out as per directions of statutory authorities i.e., MoEF&CC, CPCB, APPCB, VPA etc.,

2. Responsibilities

a) All Statutory permissions for NIOT scientists to carry out site visit and access to data pertaining to this study.

b) Provide documents related to EIA reports, cadastral/revenue maps, land use/classification maps, CRZ maps, historical data/imageries/aerial pictures available with VPA from time to time.

c) Environmental stipulations/monitoring as part of various Environmental Clearances (ECs) obtained by VPA from MoEF&CC for their various expansion proposals. Reports on discharges and water/environmental quality data submitted to APPCB from time to time.

d) Any other stipulation or NGT observations passed on VPA with respect to mangrove cover/remediation.

e) VPA has to collect wildlife data (density & diversity of flora & fauna) from the state forestry department & MoEF&CC as per the requirement of NIOT from time to time.

3. All rules and regulations covered by Visakhapatnam Port Authority shall be applicable.

4. The contractor is responsible for taking all precautionary measures for safety of workers under him and responsibility arising due to any mishap during the execution of work, the payment of any compensation etc, lies entirely on the part of contractor.

5. The S.D will be recovered equivalent to 10% amount of the work order and the same will be released after completion of work.

6. The decision of Engineer In charge is final in case of any technical clarifications.

7. The time for completion of work is 15 (fifteen) months.

8. Statutory recovery towards IT, etc. will be recovered as applicable.

9. As the location of work is in a prohibited area the contractor shall obtain necessary RFID passes from the Commandant CISF/VPA through the department for himself, his workers, materials, equipment, and vehicles etc. as per the rules in force.

10. The contractor shall see that no obstruction is caused to the normal working of the port staff working in the locality and should cooperate with other contract agencies working in that area simultaneously without any claim what so ever.

11. The contractor shall coordinate and assist with VPA for monitoring and implementation of Marine bio diversity management plan to the satisfaction of State of Biodiversity Board and APCZMA / AP Forest department.

12. You are required to enter into an agreement with VPT on a non-judicial stamp paper worth of Rs.100/- within 15 days.


 Executive Engineer
 Civil Engineering Department
 Visakhapatnam Port Authority



Continuation Sheet

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13. This work order, and your offer shall form part of the agreement to be entered by you with VPA.
14. You are requested to contact Executive Engineer (Env.Cell) for further particulars & to start the subject work at earliest.
15. To submit schedule of programme for the subject work within 7 days.

Annexure - I

Sl. No.	Description	Cost in (Rs)
1	Mangrove cover change estimation through satellite imagery studies (Acquisition of satellite imagery for 2005 to 2025 @ >5m resolution) & ground truthing for validation.	4500000
2	Assessment of ecosystem quality (25 water/environmental quality parameters, mangrove biophysical survey by acres)	1750000
3	Travel, data analysis & collation, discussions with mangrove & forestry experts, and appraisals with VPA.	1200000
4	Preparation of Action Plans, wildlife conservation & mitigation plans, specifications, reports	900000
5	Sub Total	8350000
6	Institutional Overhead	1252500
	Total amount for 15 months	9602500

The total cost will be Rs.96.00 lakhs, rounded off, and GST will be charged in addition.

Deliverables:

Report on mangrove cover loss estimation and action/implementation plan for mangrove ecosystem remediation and restoration.

- 1) Draft report after Inspection (5 copies) (Hard/soft copy)
- 2) Draft report for action plan/ Mangrove damage estimation / wild life conservation & Mitigation Plan.
- 3) Final report for a) Mangroves Report Restoration Plan – 5 Copies
b) Wild Conservation & Mitigation Plan – 5 Copies
- 4) Submission of high resolution images of existing mangrove patches (or) any other data collected for the subject work in soft copies (hard disk/pen drive)

Payment Terms:

The payment schedule shall be as follows

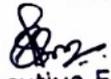
1. 40% Site reconnaissance & Inspection report
2. 40% Mid-term Report
3. 10% Submission of the draft report
4. 10% Submission of final report on acceptance of VPA

Copy to: Chief Vigilance officer for information please.
Copy to: FA&CAO for information please.
Copy to: EE (Env.Cell) for information and necessary action.

Yours Faithfully,


CHIEF ENGINEER
मुख्य अभियंता

CHIEF ENGINEER
विशाखपट्टणम पोर्ट ट्रस्ट
Visakhapatnam Port Trust


Executive Engineer
Civil Engineering Department
Visakhapatnam Port Authority

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN REGION- AT CHENNAI
O.A.NO. 256 OF 2024

IN THE MATTER OF:

NEWS ITEM TITLED RAPID URBANIZATION
TAKES TOLL ON MANGROVE IN VIZAG
APPEARING IN THE NEW INDIAN EXPRESS
DATED 25.06.2024

....Applicant

Vs

MINISTRY OF ENVIRONMENT FOREST
AND CLIMATE CHANGE THROUGH
ITS REGIONAL OFFICE & OTHERS
.....Respondents

INDEX TO THE REPLY STATEMENT
FILED BY THE 7TH RESPONDENT

M.R.DHARANI CHANDER
ADVOCATE FOR 7th RESPONDENT.
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